

ITEM NO.1709

COURT NO.7

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 26330/2014

SURAT SINGH

Petitioner(s)

VERSUS

HARYANA BREWERIES LTD

Respondent(s)

(Only I.A Nos 93139,93148,106413 and 106416/22 in SLP (C) No. 12134/2015 are listed)

WITH

SLP(C) No. 12134/2015 (IV-B)

(IA No. 93148/2022 - APPLICATION FOR SUBSTITUTION, IA No. 93139/2022 - APPLICATION FOR SUBSTITUTION, IA No. 106416/2022 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.AND IA No. 106413/2022 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.)

Date : 23-11-2022 These applns. were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA
[IN CHAMBER]

For Petitioner(s) Mr. Jawahar Narang, Adv.
Mr. Lakshay Sikri, Adv.
Mr. Vivek Singh, AOR

Mr. D.P. Chaturvedi, Adv.
Mr. Tarun Kumar Thakur, Adv.
Ms. Anuradha Mutatkar, AOR

For Respondent(s) Mr. Ashok Mathur, AOR (NP)

UPON hearing the counsel the Court made the following
O R D E R

Applications for condonation of delay in
filing substitution applications and setting aside
abatement are allowed.

Let the objection be filed to the
applications for substitution within three weeks.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

